

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO.187/2013**

**Date of Order:** 25.5.2016

**CORAM**

**Hon'ble Dr. K.B.Suresh, Judicial Member  
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

N.L.Sharma S/o Shri Suraj Mal Sharma, aged about 66 years, R/o 43, Krishna Nagar, Imliphatak, Jaipur. Retired JTO (Staff No.1518), Office of PGMTD, Jaipur.

..... Applicant

(By Advocate Mr. Anupam Agarwal)

**VERSUS**

1. Bharat Sanchar Nigam Limited, through the Chairman and Managing Director, Harish Mathur Lane, Janpath, New Delhi-110001.
2. The Principal General Manager Telecom District, Rajasthan Telecom Circle, Opposite GPO, M.I.Road, Jaipur-302010.
3. The Chief General Manager, Telecom Circle, Sardar Patel Marg, Jaipur-302008.

..... Respondents

(By Advocate Mr. Surinder Pratap Singh, Proxy Counsel  
for Mr. Inderjeet Singh)

**ORDER**

(Per Dr. K.B.Suresh, Judicial Member)

Heard.

Applicant was under punishment of censure. Vide order dated 30.3.2005 he was punished with the penalty of stoppage of increment for two years without cumulative effect. The same was modified to one year without cumulative effect. Respondents have not calculated that the punishment commenced on 30.3.2005 and not on the modified date. But as he retired later than one year after this. Therefore, the

  
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applicant is entitled to all the benefits as the punishment worked out before retirement. The OA is allowed. No costs.



(MS.MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(DR.K.B.SURESH)  
JUDICIAL MEMBER

Adm/